

**APPLICATION FORM FOR ADMISSION TO
IDDRC-NFSU PANEL OF ARBITRATORS**

Name: _____

Nationality: _____

(Please indicate if you have dual nationality)

Country of Residence: _____

Date of Birth: _____

Minimum Standards for IDDRC-NFSU Panel

S/No.	Please indicate if you have/are:	Select as appropriate
1	Tertiary education (Undergraduate, Post Graduate, PhD, etc.)	Yes / No
2	At least 10 years post-qualification experience	Yes / No
3	Fellowship from the Chartered Institute of Arbitrators (CI Arb), or any comparable professional arbitration institute	Yes / No
4	Experience as an Arbitrator or as a Counsel in five or more arbitration matters	Yes / No
5	Completed at least two commercial Arbitral Awards	Yes / No
6	Aged between 30 and 75 years	Yes / No
7	Subject matter expertise in a specialised field relevant to dispute resolution (e.g., Construction, Insurance, MSME, or any other specialised domain)	Yes / No

If you answered Yes to Question 7 (Subject Matter Expertise), please specify your area(s) of specialisation:

☐ **I am willing to act as an Emergency Arbitrator.**

If yes, please provide your mobile number _____

☐ **I consent to IDDRC using any personal information I have provided in this application to process my application, conduct background and reference checks, for future appointments (if any) in any arbitrations handled by IDDRC, and to list my curriculum vitae on IDDRC's website. Should my application be successful, I consent to IDDRC's disclosure of my personal information to third parties when requested in connection with such purposes.**

Willingness and Readiness to Use Technology in Arbitration Proceedings

S/No.	Please indicate if you are/have:	Select as appropriate
1	Willing to conduct arbitration proceedings fully online (virtual/remote hearings)	Yes / No
2	Willing to conduct arbitration proceedings in a hybrid mode (partly in-person, partly online)	Yes / No
3	Comfortable using video-conferencing platforms (e.g. Zoom, Microsoft Teams, Cisco Webex) for conducting hearings	Yes / No
4	Comfortable using e-filing / case management / online dispute resolution (ODR) platforms for document exchange and case administration	Yes / No
5	Willing to undergo training/orientation on IDDRC-NFSU's online dispute resolution and case management tools, if required	Yes / No
6	Have prior experience in conducting or participating in online/virtual arbitration or mediation proceedings	Yes / No

I am submitting my application to the IDDRC Panel of Arbitrators and confirm that the information I have provided is correct. I can be contacted at _____ (email address(es)).

Name and Signature of Applicant:

(Name) _____ (Signature) _____

(Date) _____

Notes:

1. Admission to the IDDRC-NFSU Panel of Arbitrators ("Panel") is by invitation of the IDDRC-NFSU Board of Governors, or upon an application being made to IDDRC-NFSU.
2. Candidates wishing to apply must demonstrate an appropriate level of expertise and experience in arbitration/dispute resolution and, where applicable, in the relevant subject-matter specialisation (including but not limited to Construction, Insurance, Trade & Commerce) and be of good standing and character. In general, applicants will be required to meet the minimum standards set out in this application form.
3. IDDRC-NFSU reserves the right, in its absolute discretion, to admit or refuse the admission of any person to the Panel of Arbitrators. In exercising its discretion, IDDRC-NFSU will have regard to, inter alia, the qualifications, experience, subject matter expertise, technological readiness and standing of an applicant, as well as to the number of arbitrators currently on the Panel from the applicant's field of specialisation and country/region of residence.
4. IDDRC-NFSU will retain the candidate's personal information to the extent one or more of the purposes described in this Application Form for which it was collected remains valid, and for other legal or business purposes for which IDDRC-NFSU is required to retain such information.
5. Admission to the Panel is for a fixed term only. The Board of Governors of IDDRC-NFSU also reserves the right, in its absolute discretion, to remove any person from the Panel at any time.
6. As IDDRC-NFSU actively encourages the use of technology in dispute resolution, applicants are expected to indicate their genuine willingness and readiness to conduct proceedings online/virtually and to use IDDRC-NFSU's designated online case management and hearing platforms. Applicants unwilling or unable to do so may still apply. Still, they should clearly indicate this, as it may be a relevant factor in empanelment decisions for matters designated for online resolution.
7. If you wish to make an application, please send the completed application form and your curriculum vitae (in the template prescribed by IDDRC-NFSU) at iddrc@nfsu.ac.in, highlighting your arbitration/dispute resolution experience, subject matter expertise and other relevant criteria.

Photo

First Name, Surname	
Address	
Mobile No.	
Fax	
Email	
Nationality/Date of Birth	

Educational / Professional Memberships
Current Position
Subject Matter Expertise / Area(s) of Specialisation
Professional Experience
Arbitration Experience / Experience as Counsel in Arbitration Matters
Experience with Online/ Virtual Dispute Resolution Proceedings
Publications
Languages